

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 —

- (1) The Sixth Amendment of 1973 of the Indian Administrative Service (Pay) Rules, 1954, published in Notification No GSR 649 in Gazette of India dated the 23rd June, 1973
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1973, published in Notification No GSR 650 in Gazette of India dated the 23rd June, 1973
- (3) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1973, published in Notification No GSR 651 in Gazette of India dated the 23rd June, 1973
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1973 published in Notification No GSR 652 in Gazette of India dated the 23rd June 1973 [Placed in Library. See No LT-5256/73]

**UNLAWFUL ACTIVITIES (PREVENTION)
AMENDMENT RULES, 1973**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K C PANT)** I beg to lay on the Table a copy of the Unlawful Activities (Prevention) Amendment Rules, 1973, (Hindi and English versions) published in Notification No S O 346(E) in Gazette of India dated the 21st June, 1973, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967 [Placed in Library See No LT-5257/73]

**RE QUESTION OF PRIVILEGE—
contd.**

SHRI SHYAMNANDAN MISHRA (Bengusara) Sir, on a point of order

MR SPEAKER I have given my ruling and there is no point of order on that

SHRI H N MUKERJEE (Calcutta-North-East) I submit in all seriousness that the matter raised by Shri Shyamnandan Mishra is very important

MR SPEAKER I have ruled it out

SHRI H N MUKERJEE You can keep it pending. Otherwise, how can we function in Parliament?

MR SPEAKER No I do not give my consent to it. It is not a privilege motion. There is no occasion for any privilege motion. Any party has the right to hold its meetings, which are private. They have a right to issue directions to their members. I am sorry I am not allowing it.

SHRI H N MUKERJEE If the leader of the Congress Party or the Deputy Leader has told Parliament that the report was wrong and the implications were wrong, I could have understood it. But you, Sir, presiding over the Parliament, are helping to say good-bye to all parliamentary conventions. We do not want to hobnob with anybody, Congress members or anybody else. But Parliament means a mutual exchange (Interruptions)

MR SPEAKER I am not allowing it. Now Shri Pahadia for next item

**PAPERS LAID ON THE TABLE—
contd.**

INDIAN TELEGRAPH (FIRST AMENDMENT) RULES, 1973

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA)** I beg to lay on the Table a copy of the

[*Shri Jaggannath Pahadia*]

Indian Telegraph (First Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 498 in Gazette of India dated the 12th May, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-5258/73.*]

REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION, LTD., NEW DELHI, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

- (1) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1971-72.
- (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-5259/73*]

RE. QUESTION OF PRIVILEGE—
contd.

SHRI SHYAMNANDAN MISHRA
On a point of order, Sir

MR. SPEAKER: The point of order must relate to a business before the House. There is no business before the House. I have passed on to the next item.

SHRI SHYAMNANDAN MISHRA: You are giving a ruling which is at variance with your Direction,

MR. SPEAKER: I know my Directions. I do not agree. (*Interruptions*). I am sorry. It is very difficult to run this Parliament. That matter is disposed of. I have already given my ruling.

SHRI JYOTIRMOY BOSU: It is not acceptable to us, because your ruling contradicts the Rules of Procedure and your Directions.

MR. SPEAKER: You may not accept it, but I have already given my ruling.

SHRI SHYAMNANDAN MISHRA: I would like to go on record to say that the Chair's Ruling is at variance with Direction No. 124A(2) (viii) . . . (*Interruptions*).

MR. SPEAKER: Each party has a right to hold meetings and issue directions to its members.

SHRI H. N. MUKERJEE: Where is the spokesman of the Congress Party? (*Interruptions*)

SHRI JYOTIRMOY BOSU: This is what is given to the people of West Bengal in the name of wheat on their ration cards. . .

SHRI MADHURYA HALDAR (Mathurapur): This sand was found in the bags of wheat given to the people of West Bengal

MR. SPEAKER: I am sorry, I have not allowed it

SHRI MADHURYA HALDAR: I want to produce it before you and the House

श्री भोगेन्द्र झा (जायनगर) दिल्ली
मे जो खासू गैस छोड़ी गई थी उसके बारे में
आपने कहा था कि गृह मंत्री जी वक्तव्य देंगे।
कब वह वक्तव्य आएगा ?

MR. SPEAKER: *Shri Swell.*